

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 300/GT/2014

Subject: Approval for revision of tariff of National Capital Thermal Power Station Stage-II (2 x 490 MW) for the period from 31.1.2010 to 31.3.2014 after truing up exercise

Date of Hearing : **11.7.2016**

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : UPPCL and 3 others

Parties present : Shri Ajay Dua, NTPC
Shri Rajeev Choudhary, NTPC
Shri Pasiyan Siran, NTPC
Shri Sameer Agarwal, NTPC
Shri E P Rao, NTPC
Shri Vivek Kumar, NTPC
Shri Manish Garg, UPPCL
Shri R. B. Sharma, Advocate, BRPL
Shri Varun Shankar, Advocate, TPDDL

Record of Proceedings

This petition has been filed by the petitioner, NTPC for revision of tariff of National Capital Thermal Power Station Stage-II (980 MW) (the generating station) for the period from 31.1.2010 to 31.3.2014 after truing-up exercise, based on Regulation 6(1) of the 2009 Tariff Regulations.

2. During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that tariff of the generating station may be revised after truing-up, as claimed in the petition. He further submitted that additional information as sought for by the Commission has been filed and copy served on the respondents.

3. The representative of the respondent, UPPCL mainly submitted that the petitioner may be directed to submit reconciliation of the capital liability with that of the audited financial statements. He also submitted that the clarification of the petitioner that the variation is due to overlapping of some amount of opex liability in capex is not acceptable.

4. The learned counsel for the respondent, BRPL mainly submitted as under:

(a) Reply filed in the matter may be considered.

(b) The claimed of the petitioner for initial spares may be restricted to the restricted to the amount allowed in order dated 4.12.2014 in Petition No. 17/GT/2013.



(c) The de-capitalisation of exclusion items is necessary and the same may be reduced from the capital cost as per proviso under Regulation 7(1)(c) of the 2009 Tariff Regulations excluded from the book value of the assets as they are currently not in use.

2. The learned counsel of respondent, TPDDL prayed for grant of time to file its reply in the matter. The Commission accepted the request and directed TPDDL to file its reply by 22.7.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 28.7.2016.

3. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

B. Sreekumar
Dy. Chief (Law)

